



2026:AHC:15784

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 206 of 2026

Mohammad Naushad

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Maurya
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, for the following relief :-

"issue a writ, order or direction in the nature of Mandamus Commanding the Respondent No. 2 to consider and decide the Reference (No. 42/Restoration/2024 Computer Case No. 54053100000759; State Vs Smt. Late Nashrulla) filed under Section 48 (3) Uttar Pradesh Consolidation of Holding Act 1953 within a stipulated period of time given by this Hon'ble Court."

3. It is submitted that the present petitioner has filed restoration application against the order dated 24.12.2007 which is pending consideration, despite the fact that opposite parties (State respondents) have already appeared and the case is ready for final adjudication.
4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a

period of **five months** from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

January 21, 2026
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